

(e) if not, the reasons for the delay ?

**THE MINISTER OF EDUCATION (SHRI K.C. PANT) :** (a) Yes, Sir. It came to the notice of Government on 5th August 1985 from Visva Bharati that some unauthorised Hindi translations of works of Gurudev Rabindranath Tagore have been published by some publishers in Delhi.

(b) to (e). Under the provisions of the Indian Copyright Act, copyright is a proprietary right and it is for the owners of copyright to institute necessary civil or criminal proceedings in the appropriate court of law for enforcing their rights. The Visva Bharati University is the copyright owner of the works of Gurudev Rabindranath Tagore and are taking necessary action against the Publishers concerned. The Government cannot suo motto initiate proceedings in the matter.

[Translation]

**Examinations conducted by Railway Service Commission, Allahabad and Bombay**

4677. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Railway Service Commission at Allahabad and at Bombay have advertised their vacancies many times for class III posts between 1975-76 to 1981-82, but all of them were never filled up ;

(b) if so, whether these unfilled posts were filled up by giving ad-hoc promotions to their employees without their formal selection by the Railway Service Commission ;

(c) if so, whether the very purpose of direct recruitment by the Railway Service Commission had not been defeated ;

(d) if so, whether Government are issuing order to stop this practice ; and

(e) if so, the details thereof, and if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAV RAO SCINDIA) :** (a) and (b). The Railway Service Commissions at Allahabad and at Bombay (now re-named as Railway Recruitment Boards) had issued a large number of advertisements for Group 'C' posts on the Railways between 1975-76 and 1981-82 and had also supplied a number of panels to the Railways, who in turn had offered appointments to the eligible candidates. However, in two cases pertaining to this period, one belonging to the Allahabad Railway Recruitment Board and the other belonging to the Bombay Railway Recruitment Board, due to investigations by the Railway Vigilance Organisation/Central Bureau of Investigation on reports of alleged malpractices, the panels have not been made available to the Railways yet. The Railways affected by this delay had to make ad-hoc promotions in certain cases from their existing staff to fill up some of the vacancies in the exigencies of service.

(c) to (e). Does not arise in view of reply to (a) and (b) above.

[English]

**Late running of Bombay-Delhi Rajdhani Express and Delhi-Ahmedabad Sarvodaya Express**

4678. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Bombay-Delhi Rajdhani Express and Delhi-Ahmedabad Sarvodaya Express are running late ; and

(b) if so, the details about the late running of these trains during the past six months ?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) :** (a) and (b). Punctuality performance of 151/152 Bombay Central-New Delhi Rajdhani Express and 181/182 Ahmedabad-New Delhi Sarvodaya Express during the last six months period February to July, 1985 has been as under :

Month	Punctuality percentage of			
	151 Rajdhani Express	152 Rajdhani Express	181 Sarvodaya Express	182 Sarvodaya Express
Feb. '85	45.0	65.0	62.5	100.0
March '85	54.5	86.3	77.0	100.0
April '85	59.1	100.0	75.0	89.0
May '85	55.0	90.9	72.0	66.7
June '85	35.0	80.9	88.0	100.0
July '85	52.2	77.3	75.0	88.9

#### Schemes for welfare of disabled persons

4679. SHRI CHINTAMANI JENA : Will the Minister of SOCIAL AND WOMEN'S WELFARE be pleased to state :

(a) whether Government have formulated a scheme for the benefit of the disabled persons in the country and if so, what are details thereof and amount allocated to each State and Union Territory during the last three years and also for the year 1985-86 ;

(b) whether Government have received certain complaints from the people that funds which had been allotted for the purpose have not been used properly or have been spent for other purposes ; and

(c) if so, the details of such complaints received and names of States from which received and the action taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL AND WOMEN'S WELFARE (SHRIMATI M. CHANDRA-

SEKHAR) : (a) Government is implementing a large number of programmes for the welfare of the disabled. Two of these programmes, viz., "Assistance to Organisations for the Disabled Persons" and "Assistance to Disabled Persons for purchase/fitting of Aids/Appliances" are being implemented through the voluntary organisations. No rigid State-wise allocation of funds is made under these Schemes. The funds are released to the Voluntary Organisations on the basis of the applications received with recommendations of the State Governments/Union Territory Administrations. Two statements I+II indicating the grant-in-aid sanctioned to the Voluntary Organisations located in different States/Union Territories during the last three years and the budget provision for 1985-86 are attached.

(b) and (c). Two complaints regarding non-payment of salary to the staff have been made against Chetna, Lucknow and Nanhi Duniya Badhir Vidyalaya, Dehradun. These complaints have been referred to the Government of Uttar Pradesh for investigation and report. The reports of the State Government are awaited.